

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

O.P. No. 3 of 2012 &
I.A. No. 176 of 2013

Dated : 4th July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. V.J. Talwar, Technical Member

Indian Biomass Power Association ... **Appellant(s)**
Versus
Ministry of Power, Govt. of India & Anr. ... **Respondent(s)**

Counsel for the Appellant (s) : **Mr. G. Umapathy**

Counsel for the Respondent(s): **Mr. S. Vallinayagam for R.9**
Mr. C.K. Rai for R.6
Mr. K.V. Balakrishnan for APERC
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for CSERC
Mr. Rutwik Panda for R.7
Ms. Suparna Srivastava for R.5 & 8

ORDER

The learned counsel for the Orissa Commission is filing the reply today. The learned counsel for the Andhra Pradesh Commission seeks some time to file the reply. Accordingly, he is directed to file the same on or before 18.07.2013 after serving copy on the other side.

I.A. No. 176 of 2013
(Appl. for Impleadment)

Issue notice to the Respondents returnable on 05.08.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents returnable on 05.08.2013.

Post the matter on **05.08.2013.**

(V.J. Talwar) **(Rakesh Nath)** **(Justice M. Karpaga Vinayagam)**
Technical Member **Technical Member** **Chairperson**